

ITEM NO.1

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) NO. 714/2018

IN

W.P.(C) NO. 245/2014

COMMON CAUSE A REGISTERED SOCIETY

Petitioner(s)

VERSUS

AJAY MITTAL

Respondent(s)

(FOR ADMISSION)

Date : 17-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s)

Mr. Prashant Bhushan, AOR

For Respondent(s)

Mr. K.K. Venugopal, AG

Mr. Tushar Mehta, SG

Mr. V. Shyamohan, Adv.

Mr. Ritesh Kumar, Adv.

Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We have perused the affidavit filed by the Secretary  
(Personnel), Ministry of Personnel, Public Grievances &  
Pensions, Department of Personnel and Training pursuant to  
the order of this Court dated 4<sup>th</sup> January, 2019.

The Search Committee consisting of the following persons has been constituted by Government Order/Notification dated 27<sup>th</sup> September, 2018.

1. Justice Ranjana Prakash Desai - Chairperson
2. Justice Sakha Ram Singh Yadav - Member
3. Shri Ranjit Kumar - Member
4. Smt. Arundhati Bhattacharya - Member
5. Dr. Lalit K. Panwar - Member
6. Shri Shabbirhusein S. Khandwawala - Member
7. Shri A. Surya Prakash - Member
8. Dr. A.S. Kiran Kumar - Member

For reasons that we need not go into for the present the Search Committee had not undertaken any deliberations, we are told, till yesterday i.e. 16<sup>th</sup> January, 2019 when a meeting was held.

On behalf of Union of India, Shri K.K. Venugopal, learned Attorney General has pointed out that on account of certain difficulties like lack of office-space, infrastructure, man-power, secretariat, etc., possibly, the Search Committee has felt handicapped in convening its meeting(s) and in holding its deliberations.

We do not wish to comment on the said aspect of the matter. Instead, we deem it appropriate to request the Search Committee to commence and complete its deliberations and recommend a panel as required under Rule 11 of the Search Committee (Constitution, Terms and Conditions of Appointment of Members and the Manner of Selection of Panel of Names for Appointment of Chairperson and Members of Lokpal) Rules, 2014 by the end of February, 2019.

The Government of India is directed to make available requisite infrastructure, man-power, secretarial assistance, etc. to enable the Search Committee to commence its working immediately and conclude the same within the time frame fixed by the Court.

List the matter for further hearing on 7<sup>th</sup> March, 2019.

[VINOD LAKHINA]  
AR-cum-PS

[ANAND PRAKASH]  
BRANCH OFFICER